



GOVERNMENT OF JAMMU AND KASHMIR,
HOME DEPARTMENT.
Civil Secretariat, J&K Srinagar/Jammu.

Notification.

Jammu, the 14th of January, 2019.

SRO 116 In exercise of the powers conferred by sub section (2) of Section-9 of the Manoeuvres, Field Firing and Artillery Practice Act, 1938, the Government of Jammu and Kashmir hereby authorizes carrying out of the Field Firing and Artillery Practice throughout the area notified vide notification SRO 216 dated 18.05.2018 for a period of 05 years w.e.f. 18.05.2018, subject to the strict compliance with the provisions of the Manoeuvres, Field Firing and Artillery Practice Act, 1938, and the Jammu and Kashmir Manoeuvres, Field Firing Practice Rules, 1973, as amended vide SRO-183 dated 19.04.2017. The authorization to carry out artillery practice in the notified area shall further be subject to the conditions that the said land falling under the field firing range shall also be allowed to be used by villagers for bona-fide grazing purposes.

By order of the Government of Jammu and Kashmir.

Sd/-
(R.K. Goyal) IAS
Principal Secretary to Government.
Home Department.

No. Home/Land-Acq/98/2017

Dated 14-02.2019

Copy to the:

1. Principal Secretary to Hon'ble Governor.
2. Financial Commissioner, Revenue.
3. GoC-in-C, Northern Command, C/O 56 Apo.

